

a copy of Notification No. S.O. 184(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1976 regarding the continuance of control over the management of Messrs. Gresham and Craven of India Private Limited, Calcutta, under subsection (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in library. See No. LT-10713/76.]

DRAFT NOTIFICATION UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table a copy of Draft Notification No. 15/16/76-IGC (Hindi and English versions) to be issued under subsection (1) of section 620 of the Companies Act, 1956 regarding applicability of sections 100, 101, 102, 103, 391, 392; and 394 of the Companies Act, 1956 to Government Companies, under subsection (2) of section 620 of the said Act. [Placed in library. See No. I.T-10714/76.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 AND MINISTERS' ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMDT. RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 3 of the All India Services Act, 1951.—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1976, published in Notification No. G.S.R. 278 (E) in Gazette of India dated the 3rd April, 1976.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1976, published in Notification No. G.S.R. 286 (E) in Gazette of India dated the 6th April, 1976.

(iii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1976 published in Notification No. G.S.R. 287(E) in Gazette of India dated the 6th April, 1976.

(iv) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1976, published in Notification No. G.S.R. 294(E) in Gazette of India dated the 14th April, 1976.

(v) The Indian Police Service (Pay) Third Amendment Rules, 1976, published in Notification No. G.S.R. 295(E) in Gazette of India dated the 14th April, 1976.

(vi) The Indian Administrative Service (Recruitment) Amendment Rules, 1976, published in Notification No. G.S.R. 468 in Gazette of India dated the 3rd April, 1976.

(vii) The Indian Police Service (Recruitment) Amendment Rules, 1976, published in Notification No. G.S.R. 501 in Gazette of India dated the 10th April, 1976.

(viii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1976, published in Notification No. G.S.R. 502 in Gazette of India dated the 10th April, 1976.

(ix) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1976, published in Notification

[Shri F. H. Mohsina]

tion No. G.S.R.: 503 in Gazette of India dated the 10th April, 1976.

- (x) The All India Services (Death-cum-Retirement Benefits) Fourth Amendment Rules, 1976, published in Notification No. G.S.R. 504 in Gazette of India dated the 10th April, 1976.

- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1976, published in Notification No. G.S.R. 505 in Gazette of India dated the 10th April, 1976.

[Placed in library. See No. LT-10715/76.]

(2) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1976, (Hindi and English versions) published in Notification No. G.S.R. 291(E) in Gazette of India dated the 8th April, 1976, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in library. See No. LT-10716/76.]

11.47½ hrs.

**COMMITTEE ON PRIVATE
MEMBERS' BILLS AND RESOLU-
TIONS**

SIXTY-THIRD REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Sixty-third Report of the Committee on Private Members' Bills and Resolutions.

11.48 hrs.

PUBLIC ACCOUNTS COMMITTEE

**TWO HUNDRED AND SIXTEENTH & TWO
HUNDRED AND TWENTIETH REPORTS**

SHRI H. N. MUKERJEE (Calcutta—North-East): I beg to present the following Reports of the Public Accounts Committee:—

- (1) Two Hundred and Sixteenth Report on Action Taken by Government on the recommendations contained in their Hundred and Sixty-sixth Report on 'Ban on Trade with Portugal and BOAC Gold Smuggling Case'.
- (2) Two Hundred and Twentieth Report on 'Delays in furnishing Action Taken Notes' by Government.

11.48½ hrs.

ESTIMATES COMMITTEE

**NINETY-NINTH, HUNDRED FIRST &
NINETIETH REPORTS**

SHRI TULSIDAS DASAPPA (Mysore): I beg to present the following Reports of the Estimates Committee:—

- (1) Ninety-ninth Report on the Ministry of Home Affairs—Union Territory of Chandigarh.
- (2) Hundred-first Report on the Ministry of Shipping and Transport—Border Roads.
- (3) Ninetieth Report on Action Taken by Government on the recommendations contained in their Sixty-eighth Report on the Ministry of Energy (Department of Coal)—Availability and Distribution of Coal.